

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 21562/2014

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

SHOUKHI LAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) No. 21565/2014

(With appln.(s) for c/delay in filing SLP and)

SLP(C) No. 22668/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23522/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22669/2014

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay in refiling SLP and Office Report)

SLP(C) No. 23572/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) NO.21519/2014

Date : 13/01/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr Utkarsh Jaiswal, Adv.

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Mr. V. N. Raghupathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NO.21565/2014

Ld. Counsel for the petitioner to take fresh steps for effecting service on the sole respondent within four weeks time. Notice thereafter be issued.

REMAINING MATTERS

Service is complete. Counter affidavit has also been filed.

List again on 15.3.2016.

(PAWAN DEV KOTWAL)
Registrar